

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH

ITEM No.20
C. P No. 21/BB/2023

IN THE MATTER OF:

M/s. Digiapt Software Technologies
Private Limited
Vs
ROC, Karnataka

... Petitioner
... Respondent

Order under Section 252 (3) of Companies Act, 2013

Order delivered on: 20.03.2023

CORAM:

JUSTICE (RETD.)T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Qaiser Ahmed

ORDER

1. Heard Shri Qaiser Ahmed, Learned PCS for the Petitioner.
2. Issue Notice to Registrar of Companies, Karnataka. Registry is directed to prepare notice and the Counsel for the Petitioner is permitted to collect the notice and serve it personally on the ROC along with Company Petition and material papers through e-mail as well as by speed post and to file the proof of service in the Registry within two weeks.
3. A period of three weeks' time is granted to the Respondents for filing reports/replies from the date of receipt of notice and two weeks' for filing responses/rejoinder by the Petitioner, if any, thereto from the date of receipt of copy of replies/reports is granted
4. List the case on **04.05.2023**.

Sd/-

MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Sd/-

T.KRISHNAVALLI
MEMBER (JUDICIAL)

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